

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE

Original Application No.215/2024(WZ)

Uttam Manohar Mokal

.... Applicant

v/s

State of Maharashtra & Ors.

.... Respondents

**Affidavit on behalf of the Maharashtra Pollution Control Board i.e.
Respondent No.2.**

I, Chandrakant N. Shinde, Aged - Adult, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Ahilyanagar (Ahmednagar), having office at Savitribai Phule Vvyapari Sankul, 1st Floor, Hall Nos.2 & 3, Near T. V. Centre, Savedi, Ahmednagar-414 003, do hereby state on solemn affirmation as under:-

1. I am filing this affidavit in compliance of the Order dated 7/3/2025 passed by this Hon'ble NGT.
2. I say and submit the Applicant has filed the present Application, seeking relief regarding unauthorized discharge of effluents into fields, wells and other water bodies situated in Village: Kolpewadi, Tal: Kopargaon, Dist: Ahmednagar by Distillery

BEFORE ME

J. D. KUSMODE
Advocate & Notary Public
Ahmednagar

BEFORE ME

J. D. KUSMODE
Advocate & Notary Public
Ahmednagar





Division of Respondent NO.4 i.e. M/s.Karamveer Shankarrao Kale SSK Ltd.

3. I say and submit that in compliance of the Order dated 14/11/2024 passed by this Hon'ble NGT, the Joint Committee constituted by the Hon'ble NGT has submitted its report on 01/03/2025, which was taken on record by this Hon'ble NGT.
4. I say and submit that the Respondent-Board has granted renewal of consent to Respondent No.4 for 4000 TCD sugar crushing capacity vide Consent dated 25/10/2024, subject to certain terms and conditions, which is valid upto 31/07/2025. A copy of the Consent dated 25/10/2024 is enclosed herewith and marked as an **Annexure-I.**
5. I say and submit that the Respondent-Board has granted renewal of consent to Respondent No.4 for 45 KLPD Molasses based Distillery vide Consent dated 25/10/2024, subject to certain terms and conditions, which is valid upto 31/08/2025. A copy of the Consent dated 25/10/2024 is enclosed herewith and marked as an **Annexure-II.**
6. I say and submit that in order to verify the compliance of the consent conditions, the Official of the Respondent Board at Ahilyanagar visited to the Respondent NO.4 i.e. M/s. Karamveer

BEFORE ME

J. D. KUSMODE
Advocate & Notary Public
Ahmednagar



Shankarrao Kale SSK Ltd. (Sugar Unit) on 24/03/2025 and observed as under :

- (i) Industry has provided Effluent Treatment Plant (ETP) consisting of primary, secondary, and tertiary treatment processes with a capacity of 380 CMD. The treated effluent is to be disposed of on 75.68 hectares of industry-owned land for irrigation purposes. Industry has also installed new ETP, which is under commission stage.
- (ii) Board Official visited distillery unit on 02/12/2024, during visit it is observed that, the industry has installed a Multiple Effect Evaporator (MEE) to concentrate spent wash, followed by an incineration boiler for complete treatment and disposal in the year 2018-2019. Before 2018 industry was provided Bio-Methanization followed by Bio-Composting was used to treat the distillery spent wash and same was discontinued from 2019. As per Complaint of Shri. Mokal Board official visited industry composting yard on 07/03/2024, during visit it is observed that, the industry is utilizing compost yard for manufacturing of organic manure without using spent wash. Copies of the visit reports dated 07/03/2024, 02/12/2024 & 24/03/2025 are enclosed herewith and marked as an **Annexure-III collectively**.

5. I say and submit that the Respondent Board has issued show cause notice vide letter dated 2/11/2022 to the Respondent No.4

J. D. Kusmode
BEFORE ME

J. D. KUSMODE
Advocate & Notary Public
Ahmednagar



(Distillery unit) for violation of consent conditions. Further, the Respondent Board has issued directions vide letter dated 11/4/2023 to the Respondent No.4 (Distillery unit) and directed to submit the Environment Compensation of Rs.39.30 Lakhs, however, the Respondent No.4 have not submitted the said Environment Compensation. Thereafter, the Central Pollution Control Board has issued directions u/s 18 (1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 to the Respondent No.4 vide letter dated 17/11/2023, which was complied by the Respondent No.4. (Distillery unit). The Respondent-Board has forfeited the bank guarantee of Rs.5.0 Lakhs of sugar unit for exceeding the JVS results of ETP outlet. Copies of the show cause notice dated 2/11/2022 issued by MPCB to Respondent No.4; directions dated 11/4/2023 issued by MPCB to Respondent No.4 regarding submission of Environment Compensation and directions dated 17/11/2023 issued by CPCB to Respondent No.4 are enclosed herewith and marked as **Annexure-IV, V & VI respectively.**

6. I say and submit that on the basis of recommendations made by the Joint Committee, the Respondent Board has issued directions to the Respondent No.4-sugar unit vide letter dated 25/4/2025, which was replied by the Respondent No.4 vide letter dated 05/05/2025. Copies of the directions issued by MPCB to Respondent No.4 dtd.25/4/2025 and reply submitted by

Handwritten signature in blue ink.

BEFORE ME

J. D. KUSMODE
Advocate & Notary Public
Ahmednagar



Respondent No.4 dated 05/05/2025 are enclosed herewith and marked as an Annexure-VII & VIII respectively.

Solemnly affirmed on this 14th day of June, 2025 at Ahilyanagar

For and on behalf of Maharashtra Pollution Control Board

Shinde

(Chandrakant Shinde)
Sub-Regional Officer-Ahilyanagar.



JDK
BEFORE ME

BEFORE ME

Solemnly affirmed before me by Chandrakant N. Shinde who is identified before me F.D. Card seen Age- Adult whom I personally know s/o Ahilyanagar

J. D. KUSMODE
Advocate & Notary Public
Ahmednagar

S.No./JDK/NTI 321/2025

14 JUN 2025





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-CONSENT-0000009406

Industry Name : Karmaveer Shankarrao Kale Sahakari Sakhar Karkhana Ltd.,Gautamnagar (Spirit Production)

Address : At-Gautamnagar,Post-Kolpewadi,Tal-Kopargaon,Dist.-Ahmednagar., Tal. Kopargaon, Dist. Ahmednagar

Pincode : 413205

Category : 17 Category

Email : kskssk1953@gmail.com

Phone : 9922155959

Visit Scheduled On : 07/03/2024

Last date of visit : 07/03/2024

Visited On

Visited Industry on :07/03/2024

Email Address of Unit :kosakasugar@rediffmail.com

Telephone Number of Unit :9922155959

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : Grampanchayat Suregaon

Planning Authority : Sugar Commissioner

Visit For

Visit For : Surprise

Applied For : Legal Action

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
MPCB-CONSENT-0000171758	12-09-2023	31-07-2024	203.3819 Crs.	CA Certificate

Environment Clearance

Is EC Applicable : No

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Sugar	14400	MT/M	14000	MT/M	No
Bagasse	33000	MT/M	30000	MT/M	No
Pressmud	6000	MT/M	5600	MT/M	No
Molasses	6000	MT/M	5700		No
Turbine Generator set	8	MW	8	MW	No

Waste Water Management

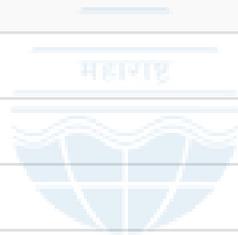
Source of water :
 1) Surface
 Surface Detail : Godawari River
 Authority Permission : Irrigation

Deviation In:

Water Consumption : No

Effluent : No

Sewage : No

**Whether Industrial effluent generated : Yes****Whether Domestical effluent generated : Yes**

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent	415	00	20	0
	Actual	350	00	10.0	0

Treatment System

Industrial		Domestic	
Primary :	O & G Trap Neutralization / Equalization Primary Settling/Sedimentation	Septic Tank & Soak Pit	
Secondary :	Activated Sludge Process		
Tertiary :	Presser Sand Filter Activated Carbon Filter		
Advanced :			
Industrial Purpose			
a) Ind. Effluent Generation (in CMD): 350			
ETP Capacity : 624			
b) Segregation : No			
c) Disposal : Land for Gardening			
Land available in acres : 56			
Domestic Purpose			
a) Generation (in CMD) : 20		STP Capacity : 0	
b) Disposal : Land for Gardening			
Land available in acres : 140			
JVS sample collection (Water)			
JVS sample collected for Water : Yes			
Source : ETP outlet	Parameter : pH	Prescribed Value : 5.5 to 8.5	
Source : ETP outlet	Parameter : Biochemical Oxygen Demand (BOD)	Prescribed Value : 100	
Source : ETP outlet	Parameter : Chemical Oxygen Demand (COD)	Prescribed Value : 250	
Source : ETP outlet	Parameter : Total Dissolved Solids(TDS)	Prescribed Value : 2100	
Source : ETP outlet	Parameter : Suspended Solids (SS)	Prescribed Value : 100	
Source : ETP outlet	Parameter : Sulphate	Prescribed Value : 1000	
Source : ETP outlet	Parameter : Chloride	Prescribed Value : 600	
Previous JVS Records (Water)			

504

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated			
Air Pollution Aspect									
1) Details of emission : Yes									
#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue		
1	Boiler100 TPH	Bagasse	1080	MT/Day		72	No		
2) Differential in existing source of emission : No									
JVS sample collection (Air)									
JVS sample collected for Air : No					Detail : NA				
Previous JVS Records (AIR)									
Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated			
Hazardous Waste Generation									
Difference in exiting waste generation : No									
Non Hazardous Waste Generation									
Difference in exiting waste generation : No									
Any specific Conditions									
				Condition		Compliance			
				Consent	15 days storage tank	provided			
				Directions	NA	NA			
				Environment Clearance	NA	NA			
				Any NGT / Court order	NA	NA			
Bank Guarantee									
BG Imposed : Yes									
BG Imposed Against : Consent									
Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity	Amount	Status	Compliance Period	Return	Forfeit
O & M of PCS of Consent Compliance (Rs.25.0 Lac)	Yes	58AA298121	03-11-2023	31-01-2025	2500000	Not Compiled	31/07/2024	NA	No

Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/ more)
1	Environment Statement Report	2022-2023	Yes	Yes Submitted

Penal Charges

Penal Charges : No

OCEMS

Is Mandatory : Mandatory

Is Installed : Installed

Is Operational : Operational

Connected to MPCB server : Yes

Detail : Sensor kept in separate tank with fresh water

Green Coverage

Green Coverage : Yes

Detail : 56 Hector

Any Specific Observation

Any Specific Observation : During visit industry found in operation. During visit crushing found 4500 TCD. Industry has provided ETP comprising primary and secondary. Tertiary found not in operation. ETP found in operation but not in satisfactory condition. Industry has provided 100 TPH bagasse fired boiler with ESP & stack of height 72 mts. In connection to complaint received from Shri. Mokal visited S. No. 200, Kolgaon mal, Tal Sinnar, Dist Nashik & during visit it is observed that on old distillery compost yard press mud is kept on concreted platform & after mixing micronutrient & maintaining moisturizer it is gagged in HDPE bags & provided to farmers as compost. There is no use of spent wash for composting.

Previous legal action detail

Record not found.

Whether unit complied

Whether unit complied : No



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : 19615000

Industry Name : The Karmveer Shankarro Kale SSK Ltd

Address : Gautamnagar, Post Kolpewadi, Tal Kopergaon, Dist Ahmednagar, Tal. Kopergaon, Dist. Ahmednagar

Pincode : 423602

Category : Red (LSI)

Email : milindkosaka@gmail.com

Phone : 9921353441

Visit Scheduled On : 02/12/2024

Last date of visit : 04/12/2024

Visited by : Amit Latey(FO-Ahmednagar)



Visited On

Visited Industry on : 03/12/2024

Email Address of Unit : milindkosaka@gmail.com

Telephone Number of Unit : 7720090919

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : Gautamnagar, Tal Kopergaon

Planning Authority : Gautamnagar, Tal Kopergaon

Visit For

Visit For : Randomization

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
MPCB-CONSENT-0000213120	25-10-2024	31-08-2025	20.08 Crs.	CA certificate

Environment Clearance

Is EC Applicable : No

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Rectified Spirit	1350	KL/M	1250	KL/M	No
fusel oil	4	KL/M	3.5	KL/M	No
Power	1.5	MW	1.5	MW	No

Waste Water Management

Source of water :
 1) Surface
 Surface Detail : Irrigation canal
 Authority Permission : Irrigation departmen

Deviation In:

Water Consumption : No

Detail: NA

Effluent : No

Detail: NA

Sewage : No

Detail: NA

Whether Industrial effluent generated : Yes**Whether Domestic effluent generated : Yes**

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent	415	100	20	0
	Actual	410	50	19	0

Treatment System

Industrial		Domestic	
Primary :	Neutralization / Equalization	Septic Tank & Soak Pit	
Secondary :			
Tertiary :			
Advanced :	MEE Any Other Incineration boiler		

Industrial Purpose

a) Ind. Effluent Generation (in CMD): 415

ETP Capacity : 450

b) Segregation : No

c) Disposal : 100% Recycling Process

Domestic Purpose

a) Generation (in CMD) : 20

STP Capacity : 0

b) Disposal : Land for Gardening

Land available in acres : 20

JVS sample collection (Water)

JVS sample collected for Water : Yes

Source : CPU outlet	Parameter : pH	Prescribed Value : 5.5 - 9
Source : CPU outlet	Parameter : Biochemical Oxygen Demand (BOD)	Prescribed Value : 100
Source : CPU outlet	Parameter : Chemical Oxygen Demand (COD)	Prescribed Value : 250
Source : CPU outlet	Parameter : Total Dissolved Solids(TDS)	Prescribed Value : 2100
Source : CPU outlet	Parameter : Suspended Solids (SS)	Prescribed Value : 100

Previous JVS Records (Water)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
1	MPCB-JVS-041224011	BR-0086887	Water	JVS	Payment Pending	YES Link : Download
2	MPCB-JVS-230324024	BR-0064759	Water	JVS	Payment Pending	YES Link : Download
3	MPCB-JVS-230324024	BR-0064760	Water	JVS	Payment Pending	YES Link : Download

Air Pollution Aspect

1) Details of emission : Yes

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
1	Boiler/Incineration boiler	Coal	40	MT/Day	Electro Static Precipitator	72	No

2) Differential in existing source of emission : No

JVS sample collection (Air)

JVS sample collected for Air : No

Detail : NA

Previous JVS Records (AIR)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
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Hazardous Waste Generation

Difference in exiting waste generation : No

Non Hazardous Waste Generation

Difference in exiting waste generation : Yes

Name of waste	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Last Disposal date	Last Disposal quantity	Actual Disposal
Yeast sludge	5	MT/M	NA	Manure	03-12-2024	0	0.00
Potash rich ash	720	MT/M	NA	Manure	03-12-2024	0	0.00

Any specific Conditions

Condition	Compliance
Consent	NA
Directions	NA
Environment Clearance	NA
Any NGT / Court order	NA

Bank Guarantee

BG Imposed : Yes

BG Imposed Against : Consent

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity	Amount	Status	Compliance Period	Return	Forfeit
O & M of PCS	Yes	004142BG0000014	11-10-2021	31-12-2024	2500000	Complied	31/08/2025	NA	No

Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/ more)
1	Environment Statement Report	2023-2024	Yes	Yes Submitted

Penal Charges

Penal Charges : No

OCEMS

Is Mandatory : Mandatory

Is Installed : Installed

Is Operational : Operational

Connected to MPCB server : Yes

Detail : Connected

Green Coverage

Green Coverage : Yes

Detail : 20 acre

Any Specific Observation

Any Specific Observation : Visited industry to check compliance of consent condition. Industry has provided 45 KLPD molasses based distillery. During visit industry found in operation. Industry has provided ETP of capacity 450 CMD for treat effluent 415 CMD comprising MEE & Incineration boiler. Industry has provided CPU for treatment of condensate. Industry has provided 15 TPH incineration boiler with ESP followed by 72 mtr height stack. Industry has provided OCEMS to stack. Industry has provided 7 days capacity pakka lagoon for storage of spent wash.

Previous legal action detail

Record not found.

Whether unit complied

Whether unit complied : Yes





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-CONSENT-0000009434

Industry Name : Karmaveer Shankarrao Kale Sahakari Sakhar Karkhana Ltd., Gautamnagar

Address : At-Gautamnagar, Post-Kolpewadi, Tal-Kopargaon, Dist.-Ahmednagar., Tal. Kopargaon, Dist. Ahmednagar

Pincode : 413205

Category : 17 Category

Email : kskssk1953@gmail.com

Phone : 9922155959

Visit Scheduled On : 24/03/2025

Last date of visit : 31/03/2025

Visited by : Amit Latey(FO-Ahilyanagar)



Visited On

Visited Industry on :24/03/2025

Email Address of Unit :kskssk1953@gmail.com

Telephone Number of Unit :7887997757

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : Kolpewadi

Planning Authority : Sugar commissioner

Visit For

Visit For : Surprise

Applied For : Legal Action

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
MPCB-CONSENT-0000211444	25-10-2024	31-07-2025	24964.39	CA Certificate

Environment Clearance

Is EC Applicable : Yes

Is EC Obtained : Yes

EC Detail : Dated 02/09/2019

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Sugar	14000	MT/M	8000	KL/M	No
Baggase	33000	MT/M	25400	KL/M	No
Pressmud	6000	MT/M	4000	MW	No
Molasses	6000	MT/M	4000	MW	No
Co-gen	8	MW	8	MW	No

Waste Water Management

Source of water :
 1) Surface
 Surface Detail : Irrigation canal
 Authority Permission : Irrigation Departmen

Deviation In:

Water Consumption : No

Detail: NA

Effluent : No

Detail: NA

Sewage : No

Detail: NA

Whether Industrial effluent generated : Yes**Whether Domestical effluent generated : Yes**

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent	350	200	25	0
	Actual	340	200	25	0

Treatment System

Industrial		Domestic	
Primary :	O & G Trap Screening Neutralization / Equalization		
Secondary :	Activated Sludge Process	Sewage Treatment Plant	Any Other Phyto-remediation
Tertiary :	Presser Sand Filter Activated Carbon Filter		
Advanced :			

Industrial Purpose

a) Ind. Effluent Generation (in CMD): 350

ETP Capacity : 1500

b) Segregation : No

c) Disposal : Land for Gardening

Land available in acres : 150

Domestic Purpose

a) Generation (in CMD) : 25

STP Capacity : 25

b) Disposal : Land for Gardening

Land available in acres : 150

JVS sample collection (Water)

JVS sample collected for Water : Yes

Source : ETP outlet	Parameter : pH	Prescribed Value : 5.5 - 8.5
Source : ETP outlet	Parameter : Biochemical Oxygen Demand (BOD)	Prescribed Value : 100
Source : ETP outlet	Parameter : Chemical Oxygen Demand (COD)	Prescribed Value : 250
Source : ETP outlet	Parameter : Total Dissolved Solids(TDS)	Prescribed Value : 2100
Source : ETP outlet	Parameter : Suspended Solids (SS)	Prescribed Value : 100
Source : ETP outlet	Parameter : Sulphate	Prescribed Value : 1000
Source : ETP outlet	Parameter : Chloride	Prescribed Value : 600

Previous JVS Records (Water)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
1	MPCB-JVS-310325002	BR-0092419	Water	JVS	Payment Pending	NO
2	MPCB-JVS-061224012	BR-0086886	Water	JVS	Payment Pending	YES Link : Download
3	MPCB-JVS-230324045	BR-0060030	Water	JVS	Payment Pending	YES Link : Download
4	MPCB-JVS-230324045	BR-0060031	Water	JVS	Payment Pending	YES Link : Download
5	MPCB-JVS-070324041	BR-0065030	Water	JVS	Payment Pending	YES Link : Download

Air Pollution Aspect

1) Details of emission : Yes

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
1	Boiler	Briquettes	1080	MT/Day	Electro Static Precipitator	72	No
2	DG Set	Diesel	185	Ltr/Hr		5	No

2) Differential in existing source of emission : No



JVS sample collection (Air)

JVS sample collected for Air : No

Detail : NA

Previous JVS Records (AIR)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
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Hazardous Waste Generation

Difference in exiting waste generation : No

Non Hazardous Waste Generation

Difference in exiting waste generation : Yes

Name of waste	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Last Disposal date	Last Disposal quantity	Actual Disposal
Boiler Ash	50	MT/Day	NA	Brick manufacturer	20-02-2025	4	0.00

Any specific Conditions

	Condition	Compliance
Consent	NA	NA
Directions	NA	NA
Environment Clearance	NA	NA
Any NGT / Court order	NA	NA

Bank Guarantee

BG Imposed : Yes

BG Imposed Against : Consent

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity	Amount	Status	Compliance Period	Return	Forfeit
O and M of PCS & Consent Compliance (Rs.25.0 lacks)	Yes	0041422BG0000001	08-02-2022	31-12-2024	2500000	Not Compiled	Continues	NA	No

Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/ more)
1	Environment Statement Report	2023-2024	Yes	Yes Submitted

Penal Charges

Penal Charges : No

OCEMS

Is Mandatory : Mandatory

Is Installed : Installed

Is Operational : Operational

Connected to MPCB server : Yes

Detail : provided

Green Coverage

Green Coverage : Yes

Detail : 150 acre

Any Specific Observation

Any Specific Observation : Visited industry to check compliance of consent condition. During visit industry found in operation. Crushing was not in operation & closed on 23/03/2025. Industry is provided 4000 TCD sugar factory. Industry has provided old ETP comprising primary, secondary & tertiary. Industry has also provided new ETP of capacity 1500 CMD comprising O & M, equalization, anaerobic digester, lamella clarifier, two stage aeration, secondary clarifier, Sand & carbon filter. During visit commissioning of new ETP found in operation. Industry has provided 100 TPH bagasse fired boiler with ESP & stack of height 72 mtrs. Industry has provided OCEMS to ETP outlet & stack. Industry has yet not top up BG up to Rs. 30 Lakhs.

Previous legal action detail

Sr. No.	Legal Action Details	Legal Direction/Notice Details
1	MPCB-LEGAL_ACTIONS-311221035 Initiated By: Shri Pramod Doke(FO-Ahmednagar)	Outward No: Issued By:(-) Issued On:
2	MPCB-LEGAL_ACTIONS-230922016 Initiated By: Mr. Raviraj Patil(FO-Ahmednagar)	Show Cause Notice Outward No: MPCB/SCN/2211020001 Issued By: Shri Limbaji Suresh Bhad(RO-Nashik) Issued On: 02/11/2022
3	MPCB-LEGAL_ACTIONS-230922016 Initiated By: Mr. Raviraj Patil(FO-Ahmednagar)	Proposed Direction Outward No: MPCB/PD/2304110003 Issued By: Shri Limbaji Suresh Bhad(RO-Nashik) Issued On: 11/04/2023

Whether unit complied

Whether unit complied : Yes



MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No.(0253) 2362820



Regional Office- Nashik,
Udyog Bhavan, 1st floor,
Trimbak Road, MIDC Comp.
Near ITI., Satpur, Nashik-422007.

E-mail: ronashik@mpcb.gov.in

"Your Service is our Duty"

BY R.P.A.D./FAX/HAND DELIVERY

L. No: MPCB/RONK/SCN/22/102000/2022

Date:- 02/11/2022

To,

M/s. Karmaveer Shankarrao Kale SSK Ltd(Distillery Unit),
At-Gautamnagar, Post-Kolpewadi, Tal-Kopargaon,
Dist.-Ahmednagar.

Sub. :- Show Cause Notice towards violations of Consent Conditions.**Ref. :-** 1. Consent granted by the Board valid upto 31.8.2024.

2. Complaint from Mr. Akash Somnath Thorat, A/p. Bharatpur, Tal. Sinnar, Dist. Nashik,

3. Visit of Board Official to your industry on 22/09/2022.

4. Proposal submitted by the SRO Ahmednagar through Legal actions Module.

WHEREAS, it is mandatory and obligatory on part of industry to abide the conditions stipulated in Consent to operate granted by the Board under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and Hazardous Waste (Management & Trans boundary Movement) Rules, 2016 vide above reference cited at 1.

AND WHEREAS, the Sub-Regional Officer, MPCB, Ahmednagar submitted the Proposal through Legal actions Module with following discrepancies:

- 1) You have not dismantled Kaccha Lagoon & during visit contaminated water observed in the same.
- 2) You have dismantled solar pit but same is observed in low line area due to which rain water stored up in the same which is flow through local Nalla with contamination and which is meet to Godavari River.

AND WHEREAS, after examining the record of your case and after making necessary enquiry this office has concluded that the industry have violated the consent conditions and causing pollution problem in the nearby surrounding area knowingly and wilfully.

NOW THEREFORE, the industry are hereby directed to show cause as why the production activity shall not be stopped down forthwith? And why competent authority shall not be directed to disconnect electricity and water supply of the industry immediately?

Your reply, if any to this Show Cause Notice shall be submitted within 7 days from date of issuance of this notice, failing which, the Board will have no any other option than to initiate legal action as mentioned above against the unit, which may be noted.



(Ravindra Andhale)
Regional Officer, Nashik.

Copy Submitted to:-

The Principal Scientific Officer, M.P.C. Board, Sion Mumbai.

Copy forwarded to:-

Sub - Regional Officer MPCB, Ahmednagar - It is directed to serve the copy of SCN to the industry & submit the present status report of the industry .

MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 0253-2365150

Fax : 0253-2365150

Email : ronashik@mpcb.gov.in

Visit at : <http://mpcb.gov.in>

"Your Service is our Duty"

Udyog Bhavan, First Floor,
Trimbak Road, Near ITI, Satpur,
Nashik-422007**BY R.P.A.D./FAX/HAND DELIVERY**

L. No: MPCB/PB/2304110003

Date:-11/04/2023

To,

M/s. Karmaveer Shankarrao Kale SSK Ltd(Distillery Unit).,
At-Gautamnagar, Post-Kolpewadi,
Tal-Kopargaon, Dist.-Ahmednagar.

Sub. : - Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref. :-**
1. Consent granted by the Board valid up to 31.08.2024.
 2. Show cause notice issued by this office dtd. 02.11.2022.
 3. Your reply dtd. 18/11/2022.
 4. Proposal submitted by SRO Ahmednagar (MPCB-LEGAL_ACTIONS-230922016)
 5. Approval received from HQ on . 31.03.2023.

WHEREAS, it is obligatory on your part to comply with the conditions of the Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 5 of the Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016 and amendments therein vide above reference cited at 1. For running the industrial activity at aforesaid location.

AND WHEREAS, this office has issued show cause notice vide referred above No.2 regarding you have not dismantled Kachha Lagoon & during visit contaminated water observed in the same and you have dismantled solar pit but same is observed in low line area due to which rain water stored up in the same which is flow through local Nalla with contamination and which is meet to Godavari River and accordingly you have submitted reply vide referred above No. 3 and reported that, the scrapping of Kachha Lagoon and Solar pit will be complete by 31.05.2023.

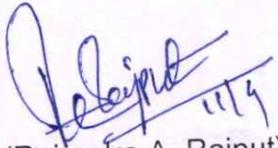
AND WHEREAS, it is also observed that, JVS report of samples collected from the various well water nearby composting yard are exceeding the limits.

AND WHEREAS, SRO Ahmednagar has submitted the proposal vide referred above No. 4 and calculated the environmental compensation of Rs.39.30 Lakh and the same has been approved by the higher authority vide referred above No. 5.

NOW THEREFORE, you are hereby directed to submit the said environmental compensation of Rs. 39.30/- Lakh to the Board office within 7 days.

Your reply, if any to these Directions shall be submitted within 7 days from date of issuance of this notice, failing which, the Board will have no any other option than to initiate stringent legal action against the unit, which may be noted.

This is issued as per directions of competent authority of the Board.


(Rajendra A. Rajput)
Regional Officer-Nashik.

Copy Submitted for information to:-

1. The Member Secretary, M.P.C. Board, Mumbai.
2. The Assistant Secretary (Tech), M.P.C. Board, Mumbai.
3. The Law Officer, M.P.C. Board, Mumbai.

Copy forwarded to:-

Sub-Regional Officer MPCB, Ahmednagar – It is directed to serve the copy of these directions to the said industry and submit compliance report.



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT FOREST & CLIMATE CHANGE GOVT OF INDIA

SPEED POST

CP-14/31/2023-IPC-III-HO-CPCB-HO

November.17 2023

To,

The Member Secretary,
Maharashtra Pollution Control Board,
Kalpataru Point 3rd & 4th floor,
Opp.PVR Cinema, Sion Circle,
Mumbai- 400 022,
Maharashtra

Directions under section 18(1) (b) of the Water (Prevention & Control of Pollution) Act, 1974 in the matter of M/s Karmaveer Shankarrao Kale Sahakari Sakhar Karkhana Ltd., (Distillery Division), Suregaon 23, Gat no. 109/1, At- Gautamnagar, Post-Kolpewadi, Tal. Kopargaon, Dist. Ahmednagar, Maharashtra -reg.

WHEREAS, under section 16 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 16 of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under Water (Prevention & Control of Pollution) Act, 1974 is to coordinate activities of the State Pollution Control Boards and Pollution Control Committees and to provide technical assistance and guidance to SPCBs/PCCs; and

WHEREAS, the Central Government has notified the standards for discharge of environmental pollution from various categories of industries under the Environment (Protection) Act, 1986 and the Rule framed there under; and

WHEREAS, the CPCB and SPCBs have been pursuing the polluting industries to install effluent treatment plants (ETPs) to comply with the effluent discharge standards as notified under the Environment (Protection) Act, 1986 and the Rules framed there under; and

WHEREAS, the SPCBs/PCCs can stipulate stringent standards for discharge of environmental pollution from various categories of industries than those notified by the Central Government, under the Environment (Protection) Act, 1986 and Rules framed there under; and

WHEREAS, a team of officials from CPCB inspected M/s Karmaveer Shankarrao Kale Sahakari Sakhar Karkhana Ltd., (Distillery Division), (hereafter referred to as 'the Unit') located at Suregaon 23, Gat no. 109/1, At- Gautamnagar, Post-Kolpewadi, Tal. Kopargaon, Dist. Ahmednagar, Maharashtra on 28.07.2023 under the programme i.e. 'Environmental surveillance of 17 category of highly potential industries and common facilities' based on real-time OCMS (online continuous effluent monitoring system) data. The major observations made by the team are as follows:

1. The Unit was operational at the time of the inspection.
2. The Unit is manufacturing country liquor and also engaged in bottling of country liquor. However, as per the CTO dated 11/10/2021; the Unit has been granted to manufacture rectified spirit only.

‘परिवेश भवन’ पर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

Page 1 of 3

दूरभाष/Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

0 / 0

3. Besides provision of lined raw-spent wash holding tanks (600 m³ capacity) at ETP, the Unit has provided additional spent-wash lagoon (MOC-concrete with HDPE sheet) of 6,950 m³ capacity i.e. 15 days raw spent-wash storage lagoon, which is more than the required storage capacity.
4. The Unit has installed 02 nos. flow meter i.e. at the MEE Inlet (electromagnetic flow meter) & MEE concentrate outlet stream (mass flow meter); and 01 PTZ (i.e. for the spent-wash storage lagoon).
5. It is observed that one (01 no.) old lined bio-methanated spent wash storage lagoon (as per the earlier CTO, the industry had provided bio-digester for treatment of spent-wash) was filled with effluent. Presently, the Unit has discontinued bio-composting practice and installed new ETP comprising of MEE & incineration boiler as per CTO dated 11/10/2021. Whereas, the said lined bio-methanated spent wash lagoon is still retained and it is found filled with effluent. It is observed that Unit is discharging DM plant regeneration stream into the said old lagoon and also, as informed the Unit is discharging floor washing streams into the said lagoon, on piecemeal basis.
6. The Unit has not installed flow-meter for measurement of CPU treated effluent, which as informed by the Unit is being reused for cooling tower makeup; boiler make up; molasses dilution; fermenter washing. Further, it is also discharged for on land irrigation (own land).
7. Based on the analysis results of the samples collected by the inspecting team, concentration of parameters in the DM plant regeneration stream sample is pH: 9.9 & TDS: 20,900 mg/l and concentration of parameters in the effluent, stored in the old lined spent-wash storage lagoon is BOD: 280 mg/l & COD: 712 mg/l.
8. The Unit has currently installed mass flow-meter and it is require to install flow-meter based on magnetic/ultrasonic principle for the measurement of concentrated spent-wash from the MEE outlet as per CPCB's Guidelines for OCEMS.

WHEREAS, as evident from the above observations made by the inspection team that the Unit, M/s Karmaveer Shankarrao Kale Sahakari Sakhar Karkhana Ltd. found non-complying w.r.t manufacturing and bottling of Country Liquor without CTO, having 15 days Raw spent wash storage lagoon capacity which is higher than permitted raw spent wash storage capacity in case of ZLD through Incineration Boilers; Bio-methanated spent wash lagoon is not dismantled by the unit after closing Bio-composting practice and the lagoon is found filled with effluent; effluent from CPU is discharged outside the Unit premises instead of reusing & recycling being a ZLD plant as per CTO; and

NOW, therefore, in exercise of the powers conferred under Section 18(1) (b) of the Water (Prevention and Control of Pollution) Act, 1974; the Maharashtra State Pollution Control Board (KSPCB) is hereby directed to take appropriate action against **M/s Karmaveer Shankarrao Kale Sahakari Sakhar Karkhana Ltd.**, (Distillery Division), Suregaon 23, Gat no. 109/1, At- Gautamnagar, Post-Kolpewadi, Tal. Kopargaon, Dist. Ahmednagar, Maharashtra and ensure compliance of the following:

1. That the Unit shall not manufacture the country liquor and its bottling without valid Consent to operate from MPCB.
2. That the Unit shall immediately stop discharging DM plant regeneration effluent & floor washing streams into old lined bio-methanated spent-wash storage lagoon. The said streams to be channelized into existing CPU for further treatment.
3. That the Unit shall not discharge treated effluent of CPU into gardening/irrigation being a ZLD plant as per Consent dated 11.10.2021.

4. That the effluent stored in the old lined lagoon (for bio-methanated spent-wash storage) be treated in the existing CPU for its safe disposal. Also, the said lagoon shall be scrapped/dismantled & leveled in a scientific manner.
5. That the Unit shall install flow-meter at CPU outlet (for the measurement of CPU treated water reuse).
6. That the Unit shall install flow-meter, based on magnetic/ultrasonic principle, for the measurement of concentrated spent-wash from the MEE outlet as per CPCB's Guidelines for Online Continuous Effluent Monitoring System (OCEMS).
7. That the Unit shall have storage lagoon capacity of concentrated spent-wash storage not more than the consented capacity.

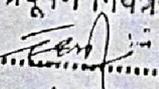
The action taken report shall be sent by MPCB to the CPCB within 30 days from the date of receipt of these directions. MPCB shall also acknowledge the receipt of these directions to CPCB within 15 days from the date of the receipt.


(BHARAT KUMAR SHARMA)
MEMBER SECRETARY

Copy to:

1. **The Chairman,** : For information please.
Maharashtra Pollution Control Board,
Kalpataru Point 3rd & 4th floor,
Opp.PVR Cinema, Sion Circle,
Mumbai- 400 022,
Maharashtra
2. **The Director, (CP Division),** : For information please.
Ministry of Environment, Forests & CC,
Prithvi Block, Indira Paryavaran Bhawan,
Jorbagh Road, New Delhi - 110 003
3. **The Regional Director,** : For information & follow
CPCB Regional Directorate, Pune, up please.
Survey No. 110, Dhankude Multi-Purpose
Hall, Baner Road, Baner, Pune - 411045
4. **The Div. Head, IT Division, CPCB Delhi** : For uploading in CPCB
website please.


(BHARAT KUMAR SHARMA)
MEMBER SECRETARY

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
निर्गत. 
दिनांक. 21/11/2023



O/C

MAHARASHTRA POLLUTION CONTROL BOARD

Tel.No.(0253) 2362820



E-mail: ronashik@mpcb.gov.in "Your Service is our Duty"

Regional Office- Nashik,
Udyog Bhavan, 1st floor,
Trimbak Road, MIDC Comp
Near ITI., Satpur, Nashik-
422007.

MPCB/RONK/Dir/ 2504250001

Date:- 25/04/2025

To,
M/s. Karmaveer Shankarrao Kale SSK Ltd, Gautamnagar (Sugar),
At. Gautamnagar, Post. Kolpewadi,
Tq. Kopargaon, Dist. Ahilyanagar.

Sub: Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and under section 31 A of Air (Prevention & Control of Pollution) Act, 1981.

Ref: 1. In The Matter of Original Application No. 215 OF 2024 (WZ) (Uttam Manohar Mokal Vs State of Maharashtra & Ors.).
2. Visit of Joint committee to your unit on 19.12.2024
3. Proposal received from SRO MPCB Ahilyanagar.

.....

WHEREAS, it is obligatory on your part to comply as per the consent to operate obtained from the Board u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices as per the consent conditions obtained from the Board...

AND WHEREAS, the joint committee visited the site vide referred above No.2 and observed as follows:-

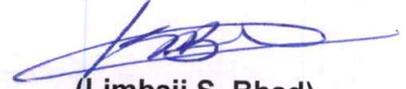
1. ETP treated water is not meet as per consented standards.
2. Sub standard effluent disposed on land. It seems that contamination of surrounding area ground water.
3. You have not prepared proper irrigation management plan for scientific approach in utilising the sugar effluent in irrigation.

AND WHEREAS you are creating the nuisance into the environment and nearby area.

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your industrial activities shall not be closed down ?
2. Why the competent Authorities shall not be directed to disconnect water / electricity supply to your unit ?

Your reply, if any to these directions shall be submitted within 07 days from date of issuance of this notice with time bound programme for the compliance of above points, failing which, the Board will have no any other option than to initiate further stringent legal action against your unit, which may be noted.



(Limbaji S. Bhad)
Regional Officer, Nashik.

Copy submitted for information to:

1. The Member Secretary, MPCB, Mumbai .

Copy f.w.cs.to:- Asstt. Secretary (Tech.)/Law Officer (P & L Division), MPCB, Mumbai

Copy to: The Sub Regional Officer, MPCB Ahilyanagar - He is directed to take follow up and ensure the compliance of the aforesaid directions.



कर्मवीर शंकरराव काले सहकारी साखर कारखाना लिमिटेड

KARMAVEER SHANKARRAO KALE SAHAKARI SAKHAR KARKHANA LIMITED

PM/ 282

BY REGISTERED POST A.D.
E-mail: ronashik@mpcb.gov.in.

At : Gautamnagar,
Post : Kolpewadi - 423 602,
Tal. Kopergaon, Dist. Ahmednagar,
Maharashtra State (India)
Phone : (02423) 261210 to 261215
Fax : (02423) 261219
Email : kskssk1953@gmail.com
www.karmaveerkalesugar.com

5 MAY 2025

To,
Regional Officer,
Maharashtra Pollution Control Board,
Udyog Bhavan, 1st floor, Trimbak Road,
MIDC Compound, Near I.T.I., Satpur, Nashik – 422007.

Subject: Regarding Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & under section 31 A of Air (Prevention & Control of pollution) Act, 1981.

Reference: Your Direction letter no. MPCB/ROK/Dir/2504250001 dated 25.04.2025.

Dear Sir,

With reference to the above referred direction letter regarding direction under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 & under section 31 A of Air (Prevention & Control of pollution) Act, 1981, we have to submit as below:

1. Our factory has treated the whole effluent generated from sugar factory in our Effluent Treatment Plant. The treated effluent is being utilized for our own factory land for irrigation purpose. The analysis report of December 2024 received from MPCB shows that the desired parameters has been achieved as per consent condition. Analysis report of month December 2024 has been attached as Annexure 1 for your reference. Even self assessment report shows that the treated effluent parameters are well within the consented norms. Self assessment report has been attached as annexure 2.
2. To treat the effluent generated from our sugar factory and to achieve the desired consented norms, we have erected the new Effluent Treatment Plant (ETP) of capacity 1500 cubic meter as per technical guidance of Vasantdada Sugar



कर्मवीर शंकरराव काले सहकारी साखर कारखाना लिमिटेड

KARMAVEER SHANKARRAO KALE SAHAKARI SAKHAR KARKHANA LIMITED

At : Gautamnagar,
Post : Kolpewadi - 423 602,
Tal. Kopergaon, Dist. Ahmednagar,
Maharashtra State (India)
Phone : (02423) 261210 to 261215
Fax : (02423) 261219
Email : kskssk1953@gmail.com
www.karmaveerkalesugar.com

Institute, Pune. We have informed the completion work of new Effluent Treatment Plant (ETP) of capacity 1500 cubic meter to Sub Regional Officer, MPCB through our letter no. 4080 dated 11.03.2025. The said letter is attached as annexure 3 for your reference. The Field Officer, Sub regional office, MPCB has verified the commissioning of new ETP of our factory. Visit report indicating the commissioning work of our new Effluent Treatment Plant (ETP) has been attached as annexure 4 for your reference.

- During the Joint Committee visit on 19.12.2024, our sugar factory Effluent Treatment plant (ETP) has been disturbed due to sudden shock load of soda boiling and brushing effluent of evaporator two days before the committee visit. As soon as we found the disturbances in the ETP, we immediately stopped the lifting of effluent, stabilized the Effluent Treatment Plant by adding cow dung and aerobic as well as anaerobic bacterial culture in anaerobic filter tank and aeration tank respectively. During the committee visit, the pipeline carrying the treated effluent was not started and effluent was not flown on irrigation land as we have stopped the disposal of effluent. Hence the sample was taken from the bottom of inner side of the PVC pipeline which was at stagnant position. Our factory has not disposed the substandard effluent on land. We have strictly complied the treated effluent irrigation protocol and waste water conservation in our sugar industry. We have used the treated effluent for irrigating the factory field by analyzing the soil texture of soil.
- Our factory has already prepared comprehensive Irrigation Management Plan for scientific approach in utilizing the sugar effluent in irrigation through College of Agriculture, Babhulgaon, Tal. Yeola, Dist. Nashik (Affiliated to Mahatma Phule Krishi Vidyapith, Rahuri). The irrigation management plan is attached as annexure 5 for your reference.

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कर्मवीर शंकरराव काले सहकारी साखर कारखाना लिमिटेड

KARMAVEER SHANKARRAO KALE SAHAKARI SAKHAR KARKHANA LIMITED

At : Gautamnagar,
Post : Kolpewadi - 423 602,
Tal. Kopargaon,
Dist. Ahmednagar,
Maharashtra State (India)
Telephone :
02423 - 261210 to 261215
Fax : 02423 - 261219
Email : kskssk1953@gmail.com
www.karmaveerkalesugar.com

In view of the compliances done by our factory and by considering the above explanation, you are requested to not to initiate any further legal action.

We hope the above clarification shall meet your satisfaction.

Thanking you,

Yours faithfully,


PRODUCTION MANAGER


I/C. MANAGING DIRECTOR

Enclosure - *As Above*
Copy Submitted with respect to:

Sub Regional Officer,

Maharashtra Pollution Control Board, 2,3 First floor, Savitribai Fule Vyapari Sankul,
Near Akashwani, Savedi, Ahilyanagar - 414014.

E-mail - sroahmednagar@mpcb.gov.in